

to make it mandatory for pillion riders to wear the helmet in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATARAMAN): (a) and (b) No, Sir. The Central Government have not taken any decision in this regard. However, as per Section 129 Motor Vehicles Act, 1988, every person driving or riding on a motor cycle of any class or description shall, while in a public place, wear a protective gear conforming to the standards of Bureau of India Standards. Further, a person who is a Sikh, wearing a turban has been exempted from the above provision of the Act. In addition, the State Government have been empowered to provide for such exceptions as they may think fit.

Modernisation of Navigational Facilities on Ports

492. SHRI PANKAJ CHOWDHARY:

SHRI ANAND RATNA MAURYA:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have formulated any scheme for the modernisation of existing navigational facilities at the ports;

(b) if so, the details thereof; and

(c) the time by which the said scheme is likely to be implemented?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN): (a) No, Sir.

(b) and (c) Do not arise.

[English]

Water Crisis in Delhi

793. KUMARI SUSHILA TIRIYA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the capital is likely to face a severe water crisis;

(b) if so, the reasons therefor; and

(c) the steps taken/proposed to be taken by the Government to meet the situation?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) and (b) No, Sir. After signing of Memorandum of Understanding (MoU) between Uttar Pradesh, and National Capital Territory of Delhi regarding allocation of surface flow of Yamuna on 12.5.1994, the capital is not likely to face a severe water crisis in the foreseeable future.

(c) (i) Upper Yamuna River Board is regulating allocation of available flows of river Yamuna amongst the

beneficiary States within the overall framework of the MoU since April, 1995. In any year when the availability of water in Yamuna is less than the assessed quantity, first the drinking water allocation of Delhi is met and the balance is distributed amongst Haryana, Uttar Pradesh, Rajasthan and Himachal Pradesh in proportion to their allocations.

(ii) In order to receive more raw water at Delhi a scheme for construction of a parallel lined channel from Munak to Delhi has been finalised by Govt. of NCT of Delhi for execution through Government of Haryana.

(iii) Government of NCT of Delhi is constructing additional water treatment plants, tubewells and ranneywells to enhance its capability to produce more potable water.

(iv) Augmenting water supply for Delhi is planned from Tehri dam, Renuka dam and Kishu dam projects.

Port at Dahanu in Maharashtra

794. SHRI RUPCHAND PAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Port at Dahanu will ruin the fragile eco-system' appearing in The Times of India, dated October 6, 1997;

(b) if so, the facts of the matter reported therein; and

(c) the reaction of the Government thereto?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) Yes, Sir.

(b) A reference was made to Ministry of Environment & Forests in May, 1996 by M/s. Amma Lines Limited and in May, 1997 by P & O Ports regarding the proposed Port at VadHAVAN, Dahanu Taluka in Maharashtra. However, no detailed proposal as per the prescribed procedure has been received in the Ministry.

(c) The project proponents have been requested to apply through the State Government to Dahanu Taluka Environment Protection Authority which was constituted as per the directions of the Hon'ble Supreme Court to deal with all the relevant environmental issues pertaining to Dahanu Taluka. The State Government has also been advised that no preliminary action should be taken by way of construction or otherwise at the proposed site pending detailed examination of the proposal by the Dahanu Taluka Environment Protection Authority and this Ministry.

[Translation]

Role of NGOs

795. SHRI RAMSHAKAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the NGOs working in the field of human resource development; State-wise;

(b) whether any agency has been constituted to look into the prevailing corruption in these organisations; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The information is being collected and will be laid on the Table of the House.

[*English*]

Vacant Posts in Educational Institutions

796. SHRI SATYA PAL JAIN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total sanctioned strength of teaching and non-teaching staff in various Government educational institutions of the Union Territory, Chandigarh;

(b) the number of posts lying vacant in those institutions and the duration thereof; and

(c) the time by which the vacant posts are likely to be filled up?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) As per the information furnished by Chandigarh Administration, the sanctioned strength of teaching and non-teaching staff in various educational institutions is 3235 and 723 respectively. Out of these, 186 teaching and 42 non-teaching posts are lying vacant from past 2 to 12 months as on 31.10.1997.

(c) They have further informed that many of the vacant posts could not be filled owing to Court cases. Action for filling the other vacancies has already been initiated.

[*Translation*]

Wild Animals in JIM Corbett National Park

797. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that due to improper upkeep of wild animals in the Jim Corbett National Park, some animals, like Tiger and Bears run away from the park and become man eaters;

(b) if so, the number of persons/animals attacked by such animals in Uttaranchal during the years 1994-95, 1995-96 and 1996-97; and

(c) the preventive steps taken by the Government to check the recurrence of this menace?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) The information is being collected and will be laid on the Table of the House.

[*English*]

Ad-hoc Work Charged Employees

798. SHRI K.V. SURENDRA NATH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether ad-hoc work charged employees are working in different Circle/Division of the Central Water Commission;

(b) whether they are entitled for regular pay scale;

(c) if so, whether they are entitled for annual increments and other service benefits and if so, the details in this regard;

(d) if not, the reasons therefor; and

(e) whether ad-hoc service of such employees is reckoned at the time of their regularisation?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA): (a) Yes, Sir. They are called ad-hoc khalasis.

(b) They are paid at the minimum of the scale of pay in the lowest grade in the workcharged establishment.

(c) They are entitled to the benefits of increments and other service benefits only after they acquire temporary status under the "Casual Labourers (Grant of Temporary Status and Regularisation) scheme of Government of India, 1993"

(d) Does not arise.

(e) 50% of the service rendered by the ad-hoc khalasis under temporary status is counted for the purpose of retirement benefits after their regularisation as per the said scheme. Besides, for regularisation, an ad-hoc khalasi is also allowed age relaxation to the extent of continuous service rendered by him as ad-hoc khalasi.

[*Translation*]

Double Fare Policy for International Tourists

799. SHRI ANAND RATNA MAURYA: Will the Minister of TOURISM be pleased to state:

(a) whether the Government have a proposal to abolish the double fare policy introduced for the international tourists in tourism sector;

(b) if so, the details thereof; and

(c) the time by which the said system is likely to be abolished?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA): (a) No, Sir.

(b) and (c) Do not arise.

[*English*]

Lower Phone Rates

800. SHRI G.L. KANAUJIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether attention of the Government has been